

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Yes, Sir.

(b) A case under section 120-B IPC and under section 7 and 8 of PC Act, 1988 has been registered against Shri R.A. Yadav, Prof. H.C. Rai, Ms. Rominder Randhawa, Shri Srioma Dalal, Shri Sanjay Sharma and Prof. K. Narayan Rao.

(c) The Central Bureau of Investigation (CBI) is conducting an investigation and filing of chargesheet would be based on the finalization of the investigation and report of CBI.

Introduction of sex education in the country

†3446. SHRI KALRAJ MISHRA:

SHRI O. T. LEPCHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has decided to revamp school curricula;

(b) whether this also includes sex education;

(c) whether it is a fact that a Parliamentary Committee recommendations are against it; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The National Curriculum Framework was revised in 2005.

(b) No, Sir. After consultation with State Government representatives and other stakeholders, the Ministry of Human Resource Development has introduced an educational programme, known as Adolescence Education Programme (AEP). This programme focuses on making students aware of the concerns of adolescence stage, and dangers of HIV/AIDS and substance abuse; and helping them to acquire necessary life skills to enable them to avoid risky situations, to take informed decisions and to develop healthy and responsible behaviour.

(c) and (d) Yes, Sir. The Rajya Sabha Committee on Petitions in its 135th report presented to the Rajya Sabha on 9.6.2009, has, *interalia*, recommended that there shall be no sex education in schools.

Tuition fee for the wards of Central Government employees

†3447. SHRI KAMAL AKHTAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that as per recommendation of the Sixth Pay Commission, Government reimburses one thousand rupees per month in the form of tuition fee for the children of its employees, studying upto Class XII;

†Original notice of the question was received in Hindi.